

Rep. by Act 35 of 1950.

Act No. IV of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 5th January 1948)

An Act to amend the Armed Forces (Emergency Duties) Act, 1947.

WHEREAS it is expedient to amend the Armed Forces (Emergency Duties) Act, 1947 (XV of 1947), for the purposes hereinafter appearing; and It is hereby enacted as follows:—

1. Short title.—This Act may be called the Armed Forces (Emergency Duties) Amendment Act, 1947.

2. Amendment of section 1, Act XV of 1947.—In section 1 of the Armed Forces (Emergency Duties) Act, 1947 (hereinafter referred to as the said Act) the brackets and figure "(1)" and sub-section (2) shall be omitted.

3. Amendment of section 2, Act XV of 1947.—In sub-section (1) of section 2 of the said Act, after the words "any specified service", the words "in Province, or, if so requested by the Government of an Acceding State, and Specified service in that State" shall be inserted.